

interview, but this interview was edited out from the final interview ; and

(c) if so, what steps Government propose to take to ensure that such things do not happen in future ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL):

(a) No, Sir. The programme 'Panorama' has been replaced by the programme 'Beyond Tomorrow'.

(b) No, Sir. The point of view of the pharmaceutical industry was included in the programme.

(c) Does not arise.

Vacation of Industrial units from Residential Areas

7106. SHRI BALASAHEB VIKHE PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Urban Art Commission has suggested that industrial units now functioning in residential areas should be vacated by withdrawing or amending the present policy which permits them to function for 5 to 10 years ;

(b) if so, how many such industrial units are presently functioning in the residential zones of Delhi ; and

(c) whether Government have agreed with the recommendations of the Commission and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :

(a) to (c). Delhi Urban Art Commission have examined and made extensive proposals for modification to the Master Plan for Delhi. These have been received very recently. These are under scrutiny.

Implementation of Conditions stipulated in Industrial Licence Granted to M/s. Horlicks

7107. SHRI ANANDA PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether while granting expansion to Horlicks to set up the Rajamundry (Andhra Pradesh) plant a condition was placed that after a year or so of the Rajamundry plant commissioning, the company will discontinue the use of the brand name Horlicks ; and

(b) if so, the reasons for not implementing the condition stipulated in the Industrial Licence ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b). The Industrial Licence granted in February, 1971 to the company provided that a new Indian brand name will be used for the production within three years of the new unit going into production. However, on receipt of a representation from the company, this condition was deleted from the Industrial Licence in January, 1973.

Implementation of Rural Development Programmes

7108. SHRI S. PALAKONDRAYUDU: Will the Minister of AGRICULTURE be pleased to state :

(a) whether there are any proposals to implement the schemes like IRDP, NREP, RLEGP, TRYSEM and DPAP through Panchayats as suggested by the Government of Andhra Pradesh ;

(b) if so, the time by which the proposal will be implemented ; and

(c) if not, the reasons thereof ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) to (c). No such proposal has been received from the Government of Andhra Pradesh. However, Government of India has addressed the States to actively involve panchayati raj institutions in the design, formulation and implementation of rural development programmes and in the selection of beneficiaries in the anti-poverty and employment programmes so that local level planning reflects the felt needs of the area and the people and a significant qualitative improvement in implementation of the programmes can be achieved. There has

been encouraging response from the States, including Andhra Pradesh.

Tobacco Viral Disease in Prakasm District

7109. SHRI C. SAMBU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether tobacco raised in Addanki, Perchur and Ongole areas of Prakasam district has been affected by a viral disease ;

(b) whether the produce has been less than two quintals per acre ; and

(c) if so, the relief measures taken to save the tobacco ryots ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) In some pockets the tobacco crop has been affected by viral diseases.

(b) It is estimated that the yield of tobacco has gone down by 1.5 to 2 quintals per acre in such lands.

(c) As soon as the occurrence of the pests (white fly) was noticed, the following measures were taken :

(i) The extension staff contacted the farmers personally and advised them to take suitable control measures.

(ii) Pesticides required for the control of pests were also made available to the farmers.

(iii) Wide publicity through mass media was also given to the farmers to adopt remedial measures to control the incidence of the pests.

Land leased to Lakshminarayan Temple Trust, New Delhi

7110. SHRI SIMON TIGGA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the land belonging to Ministry of Urban Development has been

leased to Lakshminarayan Temple Trust on the crossing of Punchkuin Road/Aram-Bagh Lane, known as Asa Ram Mali Ki Bagichi, New Delhi ;

(b) whether an organisation of Munni Pahalwan Akhara got registered some 3 years back has forcibly occupied the temple land and made unauthorised construction ;

(c) if so, the details of the unauthorised construction and the steps taken to remove them from the temple premises and also the unauthorised structures built by them ;

(d) the details of other temples in Delhi, area-wise, leased out to Lakshminarayan Temple Trust and the details of temples which are being mis-used and the type of illegal activity going on ; and

(e) the action taken to remove the breaches ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) The site was leased to shri Sanatan Dharam Sabha.

(b) Ministry has no information about the registration of the organisation of Munni Pahalwan Akhara. However, S/Shri Munni Ram, Sadhu Singh and Mian Pahalwan are reported to have unauthorisedly occupied land of the temple and started an Akhara.

(c) The misuse of land allotted at Punchkuin Road revealed the following unauthorised construction :—

(i) An area of 54' × 44' approximately is being used as an Akhara of Munni Pahalwan ;

(ii) 13' × 14' has been covered with stone slabs and a statue of Munni Pahalwan has been installed therein ;

(iii) One commercial hoarding has also been installed.

As such, this property has been re-entered. Action for eviction has however been stayed by the Court.